

**CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH**

Original Application No.247/2007
This the 18th day of January 2008

HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Abdul Rashid, aged about 59 years, son of Late Shri Abdul Shakur, resident of Type IV, House No.1, Kendranchal Colony, Sector-'K', Aliganj, Lucknow (presently posted as Assistant Artist, Central Ground Water Board, Lucknow Region, Bhujal Bhawan, Sector 'B', Sitapur Road Yojna, Lucknow).

...Applicant.

By Advocate: Shri M.K. Tewari for Shri A.P. Singh.

Versus.

1. Union of India through the Secretary, Ministry of Water Resources, New Delhi-110001.
2. Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana) , through its Chairman.
3. Chairman, Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana).
4. Administrative Officer, Central Ground Water Board, Government of India, Ministry of Water Resources, Bhujal Bhawan, NH-IV, Faridabad (Haryana).

By Advocate: Shri S.P. Singh for Smt. Manjari Mishra.

ORDER (Oral)

BY HON'BLE MR. M. KANTHAIAH, MEMBER JUDICIAL.

Heard Shri M.K. Tewari for Shri A.P. Singh, the learned counsel for the applicant and Shri S.P. Singh for Smt. Manjari Mishra, the learned counsel for respondents.



2. Learned counsel for both the parties represents that the impugned transfer order of the applicant has been cancelled by the respondent authorities and OA has become infructuous. Thus, the OA has been dismissed as infructuous. Copy of the cancellation order is also filed by the respondents, which is taken on record.


(M. KANTHAIAH)

MEMBER (J)

18-01-2008

Ak/.